

**HIGH COURT OF SIKKIM
GANGTOK**

No. 19/HCS

Date: 22/06/2023

N-O-T-I-F-I-C-A-T-I-O-N

In partial modification of Notification No.14/HCS dated 15.06.2018, the Hon'ble, the Chief Justice, High Court of Sikkim has been pleased to nominate the Central Project Coordinator, High Court of Sikkim as a member of the Committee to re-visit all High Court Rules as well as Rules for proper management and preservation of the disposed of records for the High Court and Subordinate Courts, *in lieu* of the Registrar General, High Court of Sikkim, with immediate effect.

By Order,

sd/-
(Prajwal Khatiwada)
Registrar General
High Court of Sikkim

Memo No.: V (2023) Conf/dll/HCS 2878-87

Date: 22/06/2023

Copy to:

1. The Addl. Registrar-cum-PPS to the Hon'ble, the Chief Justice, High Court of Sikkim.
2. The Addl. Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim.
3. The Deputy Registrar-cum-Private Secretary to Hon'ble Judge, High Court of Sikkim.
4. The Central Project Coordinator, High Court of Sikkim.
5. Mr. A. Moulik, Senior Advocate, Gangtok.
6. All District & Sessions Judges.
7. All Chief Judicial Magistrates-cum-Civil Judges(SD).
8. All Civil Judges(JD)-cum-Judicial Magistrates.
9. All Section In-charge, High Court of Sikkim.
10. The Computer Cell, High Court of Sikkim.
11. Notice Board.
12. Guard file &
13. File.


22-6-23
Registrar